

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION
LOK SABHA
UNSTARRED QUESTION NO. 3314
TO BE ANSWERED ON 01 JANUARY, 2019
SUBSIDY UNDER PDS

3314. SHRI G.M. SIDDESHWARA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the names of the States in which the subsidy received under the Public Distribution System is being transferred directly into the bank accounts of consumers;
- (b) the details of the action plan for direct transfer of the above subsidy into the bank accounts of all the consumers; and
- (c) the time by which the aforesaid scheme will be implemented across the country?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (c): Cash transfer of food subsidy scheme is being implemented in Union Territories of Chandigarh, Puducherry and urban areas of Dadra and Nagar Haveli. This scheme is implemented as per provisions of the Cash Transfer of Food Subsidy Rules, 2015, which inter alia provides that the cash transfer scheme can be taken up in identified areas, subject to fulfillment of certain conditions regarding preparedness to implement the scheme. Identified area is defined under the Rules as State or Union territory or any specified area within the State or Union territory for which there is a written consent of the State Government for implementation of the scheme. It is therefore optional for the States/UTs to implement the cash transfer scheme or continue with distribution of foodgrains as per provisions of the National Food Security Act, 2013 through fair price shops.

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